

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-189 (ND)/2017
CA No. 787/C-III/ND/19

IN THE MATTER OF:

State Bank of India

....PETITIONER

Vs

Namdhari Food International Pvt. Ltd.

...RESPONDENT

SECTION

Under Section 7 IBC 2016

Order delivered on 01.11.2019

Coram:

Shri Ch. Mohd. Sharief Tariq,

Hon'ble Member (Judicial)

Shri Kapal Kumar Vohra,

Hon'ble Member (Technical)


For the Petitioner/Applicant : Ms. Maya Dupla and Mr. Sarthak Gupta Advocate for
liquidator

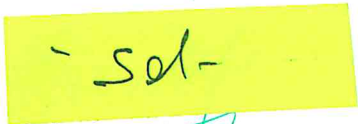
For the Corporate Debtor :

ORDER

Counsel for the Liquidator is present. Filed the status report and submitted that Liquidator is in the process of filing appropriate Writ Appeal before the Hon'ble High Court of Mumbai. The Liquidator is directed to expedite the process of filing the appeal. The Liquidator is at liberty to file the status report as and when there is any progress in relation to the Liquidation process.

Put up on 29.11.2019.


(K. R. VOHRA)
MEMBER (TECHNICAL)


(Ch. Mohd. Sharief Tariq)
MEMBER (JUDICIAL)